

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 14**

**IA 2640/2024 In C.P. (IB)/167(MB)2024**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 03.06.2024**

**NAME OF THE PARTIES: INDIAN BANK APPLYING THROUGH  
MS. AAKRITI SOOD RESOLUTION  
PROFESSIONAL VS RINA MUMTAZ**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 2640/2024-**

1. The present application is filed by the Resolution Professional to place on record report.
2. Accordingly, report of the Resolution Professional is taken on record.
3. In view of the aforesaid, IA No. 2640/2024 is allowed and disposed of.
4. The Resolution Professional is directed to serve a copy of the report to the Financial Creditor as well as Personal Guarantor and upon receipt of the report Personal Guarantor is directed file reply within two weeks and serve copy of the reply to the Financial Creditor atleast two days before the next of hearing.
5. List this matter on **24.06.2024** for next hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**